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**IN THE HIGH COURT OF MADHYA PRADESH  
AT GWALIOR**

**BEFORE  
HON'BLE SHRI JUSTICE MILIND RAMESH PHADKE**

**ON THE 19<sup>th</sup> OF APRIL, 2024**

**WRIT PETITION No. 9329 of 2024**

**BETWEEN:-**

**TAPSEER AHMED S/O LAYAK AHMED, AGED ABOUT 30  
YEARS, OCCUPATION: PRIVATE JOB R/O PATEL NAGAR  
CANT GUNA DISTRICT GUNA M.P (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI VIBHOR SAHU - ADVOCATE)***

**AND**

- 1. JAKIA BEGUM W/O TAPSEER AHMED, AGED  
ABOUT 27 YEARS, OCCUPATION: HOUSE HOLD  
WORK R/O PATEL NAGAR, CANT GUNA CURRENT  
R/O A-255 HARI ENCLAVE SULEMAN NAGAR  
DELHI (DELHI)**
- 2. PROTECTION OFFICER BAL VIKAS PARIYOJANA  
GUNA DISTRICT GUNA (MADHYA PRADESH)**
- 3. SUPERINTENDENT OF POLICE GUNA DISTRICT  
GUNA (MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SHRI S.S. KUSHWAH - GOVERNMENT ADVOCATE)***

.....  
*This petition coming on for hearing this day, the court passed the  
following:*

**ORDER**

The present petition has been filed under Article 226 of the Constitution of India seeking the following reliefs:-

"i) That. the learned trial Court may kindly be directed to speedy dispose of the proceeding of the case No.535/2022 pending before the court of learned Judicial Magistrate First Class Guna Smt. Sarita Dabar Ji whereas the application filed under Section 12 of Domestic Violence Act.

ii) That, the learned trial Court in MJC No.535/2022 pending before the court of learned Judicial Magistrate First Class Guna Smt. Sarita Darbar Ji may kindly be directed to take strict action for disobedience order dated 20.03.2023 made by the respondent No.1 in strict manner.

iii) That, the learned court may kindly be directed to speedy of proceedings for the production of the minor daughter of petitioner Amayra Khan before learned court in the interest of justice.

iv) That, the learned respondent No.2 may kindly be directed to speedy execute the arrest warrant issued to him for the execution of the order dated 02.02.2024 or any further order issued by the trial Court in speedy and time bound manner.

v) Any other relief which this Hon'ble Court deems fit in the facts and circumstances of the case may also kindly be granted in favour of petitioner.

vi) Cost of this petition also awarded in favour of petitioner."

2. From the averments made in the petition, it appears that an application under Section 12 of Domestic Violence Act has been filed at the instance of petitioner through his minor daughter Amayra before learned JMFC Guna on 18.10.2022 but till date the application has not been decided and the proceedings in MJC No.535/2022 is moving at snail's pace.

3. The matter is pending before the learned trial Court since 2022 and now we are running in the month of April, 2024.

4. Thus, in the interest of justice, this Court deems it fit to direct learned trial Court to expedite the trial and conclude it within a period of three months from today without granting any undue adjournments to either of the parties.

5. Accordingly, the present petition is **disposed of**.

E-copy/certified copy as per rules.

(MILIND RAMESH PHADKE)  
JUDGE